

File No. STD/SP-18/T(Vegan Foods)-Part-1
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Science & Standards Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated 24th February, 2023

Subject: Guidelines for submission of applications for endorsement of vegan logo and formats thereof-reg.

This is to refer to the Food Safety and Standards (Vegan Foods) Regulations, 2022 that has been Gazette notified on 10th June 2022 and came in force w.e.f its publication in the official Gazette and Guidelines dated 25th July, 2022 for submission of applications for endorsement of vegan logo and formats.

2. The Food Authority has decided to revise the guidelines for submission of applications for endorsement of vegan logo and formats.

3. The sub-regulation 5 of FSS (Vegan Foods) Regulations, 2022 states the following-

“Vegan food compliance. – (1) The Food Business Operator shall submit an application to the concerned licensing authority with all necessary details in a format as may be specified by the Food Authority.

(2) The Food Authority may specify guidelines for approval of vegan logo.

(3) No vegan food products shall be imported except with a certificate issued by the recognized authorities of the exporting countries in the format as specified by the Authority is accepted.”(sic)

3. In reference to the above, following revised guidelines are hereby provided for the purpose of applying for endorsement of vegan logo-

- a) Annexure-A: Guidelines for submission of applications for endorsement of vegan logo;
- b) Annexure-B: Application for endorsement under FSS (Vegan Foods) Regulations, 2022 (Form-A);
- c) Annexure-C: Approval/ Rejection for endorsement of vegan logo (Form-B).
- d) Annexure D: Proforma for self-declaration

4. This guidance document supersedes the “Guidelines dated 25th July, 2022 for submission of applications for endorsement of vegan logo and formats”

This issues with approval of Competent Authority.



(Harinder Singh Oberoi)
Advisor (Science & Standards)
FSSAI, New Delhi

To

1. ED (CS) with a request to inform all Central Licensing Authority through Food Safety Commissioners;

2. Director (imports) with a request to inform all Authorized Officer;
3. CITO, FSSAI with a request to upload on FSSAI website.

Copy for information to:

1. PPS to Chairperson, FSSAI;
2. PS to CEO, FSSAI.

Guidelines for submission of applications for endorsement of vegan logo
(refer sub-regulation 5(2) of FSS (Vegan Foods) Regulations, 2022)

The Food Safety and Standards (Vegan Foods) Regulations, 2022 has been notified and came in force w.e.f its publication in the official Gazette. As per sub-regulation 5 of FSS (Vegan Foods) Regulations, 2022, Food Authority will specify a guidelines and application for submission by the Food Business Operator for approval of vegan logo. Procedure for endorsement of vegan food logo is as follows:

(1) The Food Business Operator shall submit an application in FORM-A along with necessary documents and fee of Rupees Twenty Five Thousand (excluding G.S.T) payable through the online e-payment portal (Link: <https://epay.fssai.gov.in/fps/loadindex>).

(2) The Food Authority shall scrutinize the application and information provided by the applicant.

(3) The Food Authority may direct the applicant to submit additional supporting documents, data or clarifications, if required.

(4) The Food Authority may either grant approval or reject the application, as per FORM-B.

(5) The Food Business Operator may file an appeal before the Chief Executive Officer of the Food Authority against any decision of rejection of application within a period of thirty days of the receipt of rejection letter and the Chief Executive Officer shall dispose of such appeal within a period of thirty days of its receipt and any delay beyond this shall be allowed with reasons to be recorded in writing.

Provided that the Chief Executive Officer may allow the appeal after the period of thirty days if there are sufficient cause for the delay.

(6) A Food Business Operator, who is aggrieved by the decision of the Chief Executive Officer of the Food Authority may file a review petition to be placed for consideration of the Chairperson of the Food Authority, within a period of thirty days from the date of issue of appellate order and such review shall be disposed off within a period of thirty days of its receipt and any delay beyond this shall be allowed with reasons to be recorded in writing.

Provided that the Chairperson may allow the appeal after the period of thirty days if there are sufficient cause for the delay.

(7) The Food Authority may, for reasons to be recorded in writing, suspend or revoke any approval granted to any food business operator.

(8) The Food Authority may review from time to time, the amount of fee for filing an application.

(9) If a food business operator has any reason to believe that the vegan food for which the approval has been granted poses any risk to health or has not complied with the general requirement specified under sub-regulation 3 of FSS (Vegan Foods) Regulations, 2022, the Food Business Operator shall immediately suspend the manufacture, import, sale, or distribution of such article of food and take steps to recall the

same under intimation to Food Authority in accordance with the provisions of the Food Safety and Standards (Food Recall) Regulations, 2017.

(10) Food Safety Officers and Designated Officers shall immediately inform the Food Authority of any complaint received regarding safety of any product approved by the Food Authority under FSS (Vegan Foods) Regulations, 2022.

(11) The food business operator shall, after grant of approval apply for license as per the procedure specified in the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

Form-A

Application for endorsement under FSS (Vegan Foods) Regulations, 2022
(refer sub-regulation 5(1) of FSS (Vegan Foods) Regulations, 2022)

To

Advisor (Science & Standards)
Food Safety & Standards Authority of India
FDA Bhawan, Kotla Road,
New Delhi-110002.

S.No.	Information required (all field are mandatory)	
PART A		
(i)Details of Applicant		
1.	Name and Address of FBO:	
2.	License Number:	
3.	Authorized Person:	
4.	Contact No:	
5.	E-mail Id	
(ii)Details of manufacturing facility for the applied product		
6	Name and Address of FBO:	
7	License Number:	
8	Authorized Person:	
9	Contact No:	
10	E-mail Id	
PART- B		
11	Name of the product: (Note: Brand Name/Generic Name)	
12	Nearest Food Category:	
13	(i)List of ingredients and (ii)Source of each ingredient used in the product	
(a)	The detailed manufacturing process of the final product	
(b)	Technical specifications and Certificate of Analysis (CoA) of each ingredient procured from the supplier	
14	State whether the product is domestically produced or imported	
15.	(i)Copy of the existing label and	

	(ii) Prototype label with Vegan Logo, complying to extant Food Safety and Standards Regulations, if endorsement is required.	
16.	CoA from FSSAI notified lab for final product#: <ul style="list-style-type: none"> (i)The certificate of analysis shall include physical, chemical and microbiological parameters relevant to the product along with validated test methods and other test methods, if any with references wherever applicable needs to be submitted. (ii)The CoA shall also contain analysis of parameter indicating absence of animal source in the final product with the scientific evidence based test method. 	
17.	If certified as Vegan by any 3 rd party agency: <ul style="list-style-type: none"> a. If yes, the name and address of the certification agency: b. Process/ Product certification c. Conditions complied for obtaining certification: d. Does the third party endorse its own logo? If yes, please provide the copy of the logo & the label containing the logo. e. Is the product available in the market with above logo? f. If the answer to point (e.) is yes, please provide the approximate pre-printed packaging material to the Food Authority. 	YES/NO
18.	Self-declaration as per proforma attached at Annexure D	

(#In case of imported products, CoA from ISO/IEC 17025:2017 accredited laboratory to be provided)

Name & Signature of Authorized Person

Date:

PART – C (FOR OFFICIAL USE ONLY)		Remarks
1.	Verification of 3 rd party certification	
2.	Prototype Label	
3.	Eligible for non-detachable stickers* (*only in case of imported food articles)	
4.	Certificate of Analysis	
5.	Any other observations/ Remarks	

Recommended for approval/ Not recommended**
 Endorsing the views above/ not endorsing:

(Advisor, Science & Standards)

(**Please provide reasons in writing for not recommending the product)

Form-B

Approval/ Rejection for endorsement of vegan logo

Application No:	
Date of application:	
Name and address of Food Business Operator	
License number, if any:	
Authorized person:	
Contact details:	
Name of the product:	
Nearest food category as per FSSR:	
Composition of the product:	
Application status/Remarks: (Tick whichever is applicable)	<input type="checkbox"/> 1. The product is approved for displaying vegan logo*; <input type="checkbox"/> 2. The product is not approved for displaying vegan logo.

Note: *If the product is approved, the Food Business Operator can submit this approval to the Licensing Authority for endorsement of the vegan logo on the product applied.

1. Conditions for approval:

2. Reasons for rejection, if any:

(Authorized Signatory)

Self-Declaration

I _____ working as _____, am hereby authorized by the competent authority/ Management/ Board of Directors of the company to sign this declaration on behalf of _____ (Company) and hereby declare that:

1. The food or food ingredient, including additives, flavorings, enzymes and carriers, or processing aids present in the product _____ (Name of the product), are not of animal origin and that in no stage of production and processing, ingredients, including additives, flavorings, enzymes and carriers, or processing aids of animal origin have been used.
2. The company shall abide by the terms and conditions of the Food Safety and Standards Act, 2006, FSS Rules, 2011, extant Food Safety and Standards Regulations and amendments thereon as well as orders and advisories issued by FSSAI from time to time.
3. If the company has reason to believe that the food for which the approval has been granted poses any risk to health or has not complied with the general requirements specified under sub-regulation 3 of FSS (Vegan Foods) Regulation, 2022, we shall immediately suspend the manufacture, import, sale, or distribution of such article of food and take steps to recall the same under intimation to Food Authority in accordance with the provisions of the Food Safety and Standards (Food Recall Procedure) Regulations, 2017.

(Signature of Authorized person)

Date:

Name:

Place:

Mob. No:

Email:

Seal of FBO

